

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
@@@@@@@

Commercial Complex (BDA),  
Indiranagar,  
Bangalore - 560 038

Dated : 7-7-87

REVIEW APPLICATION NO 34 /87( )  
IN APPLICATION NO. 774/86(T)

W.P. NO                    /

Applicant

Shri D.K. Bose

v/s The Secy, M/o Defence and 2 Ors

To

1. Shri D.K. Bose  
75/1, Queen's Garden  
Army Officers' Quarters  
Belgaum - 590 009

2. The Secretary  
Ministry of Defence  
South Block  
New Delhi - 110 011

3. The Vice Chief of Army Staff  
Army Headquarters  
General Staff Branch  
DHQ PO, New Delhi - 110 011

4. The Principal  
Military School  
Belgaum

5. Shri M.S. Padmarajaiah  
Senior Central Govt. Stng Counsel  
High Court Buildings  
Bangalore - 560 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAN~~/

~~INTERIM ORDER~~ passed by this Tribunal in the above said  
application on 30-6-87.

*[Signature]*  
SECTION OFFICER  
(JUDICIAL)

Encl : as above

*ofc*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

DATED THIS THE 30th DAY OF JUNE, 1987

Present : Hon'ble Justice Sri K.S.Puttaswamy Vice-Chairman

Hon'ble Sri L.H.A.Rego Member

REVIEW APPLICATION No.34/87

D.K.Bose,  
Assistant Master,  
Military School,  
Belgaum. ... Applicant  
V.

Defence Secretary,  
Government of India,  
New Delhi.

The Vice-Chief of Army Staff,  
Army Headquarters,  
General Staff Branch,  
DHO Po, New Delhi.

The Principal,  
Military School,  
Belgaum. ... Respondents  
( Sri M.S.Padmarajaiah ... Advocate )

This Review Application has come up before the court  
today. Hon'ble Justice Sri K.S.Puttaswamy, Vice-Chairman made the  
following.

O R D E R

We have heard Sri D.K.Bose, applicant in the case.

2. In his letter dated 12.3.1987 registered as a Review Application, the applicant has asserted that the post of Master Gazetted had been created by the Government before he retired from service. We have perused all the papers produced by the applicant and heard him at length. We are even now satisfied that the finding of this Tribunal that the post of Master Gazetted had not been created before the applicant retired from service was correct. If that finding is correct, then there is hardly any ground to review the



- 2 -

earlier order made by this tribunal. We find no patent error in the order made by this Tribunal. We, therefore, dismiss this Review Application. But in the Circumstances of the case, we direct the parties to bear their own costs.



Sd - - -

VICE-CHAIRMAN

30/6/87

Sd - - -

MEMBER

11-6-87

-True Copy-

Hase  
SECTION OFFICER 71  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE